

ITEM NO.38+65

COURT NO.10

SECTION IIA/IIB/III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7416/2008

(Arising out of impugned final judgment and order dated 25/01/2008
in CRLA No. 712/1999 passed by the High Court Of Madras)

SUPERINTENDENT OF CENTRAL EXCISE CUSTOMS

Petitioner(s)

VERSUS

PREM PRATAP SINGH SISODIA & ANR.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and effecting substituted
service and stay)
(For final disposal)

WITH

SLP(Crl) No. 6002/2009

(With appln.(s) for effecting substituted service and appln.(s) for
stay)

(For final disposal)

SLP(Crl) No. 6005/2009

(With appln.(s) for effecting substituted service and appln.(s) for
stay and Office Report)

(For final disposal)

Crl.A.No.874/2003

(With office report)

With

C.A.No.5296/2003

Date : 01/02/2016 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE UDAY UMESH LALITFor Petitioner(s) Mr. Arijit Prasad, Adv.
Mr. Sushma Manchanda, Adv.
Mr. B.K. Prasad, Adv.

Mr. Shreekant N. Terdal, Adv.

Mr. B. V. Balaram Das, Adv.

For Respondent(s) Mr. Abhinav Agrawal, Adv.
Mr. Rajesh Kumar, Adv.
Mr. E. C. Agrawala, Adv.

Ms. Hemantika Wahi, Adv.

Ms. Jesal Wahi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At request of learned counsel for the petitioner,
two weeks' further time is granted to produce the
translated copies of the depositions.

(VINOD KUMAR)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER